

CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH

CALCUTTA.

O.A. No.458/96

Date of Order : 18.06.2001.

HAR IDAS GUPTA SARMA

Vs.

UNION OF INDIA & Ors.

.....

Counsel for the applicant : Mr. B.R. Das
Mr. B.P. Manna.

Counsel for the respondents: Mr. S. Chowdhury.

PRESENT : HON'BLE MR. JUSTICE S.NARAYAN, V.C.
HON'BLE MR. L.R.K.PRASAD, MEMBER (A)

O R D E R

Learned counsel for the applicant submits
on instructions that the applicant does not want to
pursue the instant O.A. and so, this is sought to be
withdrawn.

Upon hearing the learned counsel for the
parties, we permit the L/s for the applicant to withdraw
this application. This OA is thus, disposed of as
withdrawn.

skj

Prasad
(L.R.K.Prasad)/M(A)

Say
(S.Narayana)/V.C.